

<i>Name of the assessee</i>	<i>Year of search</i>	<i>Prima-facie un-accounted unaccounted assets seized</i>	<i>Concealed income surrendered during the course of the search</i>
ii) Pavan Kumar Aggarwal & others of Bilaspur (MP)	1986-87	Rs. 3,58,000	NIL
(iii) Jagdish Prasad Sahu & Brindawan Sahu of Jabalpur (MP)	1988-89	Rs. 26,19,403	Rs. 6,50,000

Stoppage of Sarvodaya Express at Dahod

5318. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a long standing public demand for stoppage of Sarvodaya Express at Dahod in Madhya Pradesh

(b) if so, the action taken thereon, and

(c) if no action has been taken, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) Yes, Sir.

(b) and (c). The request has been examined but not found feasible.

Execution of Mini Hydel Projects in Bhutan by C.W.C.

5319. SHRI SRIBALLAV PANIGRAHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission (C.W.C.) has undertaken the task of

executing some mini hydel projects in Bhutan;

(b) if so, the date since when C.W.C. is functioning in the country;

(c) the irrigation projects being executed in Bhutan with Union Government assistance; and

(d) the details of the contribution of C.W.C. to the development of Water resources in Bhutan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) to (d). Since 1961, Central Water Commission has investigated one irrigation and over 15 Hydel Projects in Bhutan. Two mini Hydel Projects have been constructed. Assistance in the planning and design of river training works for protection of towns in Bhutan has also been rendered.

Return of Gold Ornaments to Goans by Portuguese Government

5320. SHRI G.S. BASAVARAJU: SHRI SHANTILAL PATEL: SHRIMATI BASAVARAJESWARI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have impressed upon the Government of Portugal to implement the agreement made earlier for the return of gold ornaments of Goan people without any further delay;

(b) if so, the details thereof;

(c) the main reasons for the delay in returning the gold ornaments; and

(d) any time limit agreed to by the Portuguese Government for the return of the gold ornaments?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (d). Government have been pursuing the matter relating to the return of gold ornaments presently held with Banco Nacional Ultramarino (BNU), Lisbon, with the concerned Portuguese authorities through diplomatic channels. In May 1984, a delegation of State Bank of India (SBI) visited Lisbon and finalised with BNU the draft agreement to be entered into between the two banks in this regard. Subsequently, in 1987, the Portuguese authorities suggested certain amendments to the draft agreement which were agreed to by the Government. The Indian Embassy in Lisbon has also pursued the matter with Portuguese authorities. We had received repeated assurances from the Government of Portugal for their desire to resolve this issue at the earliest possible. However, a formal communication from the Portuguese authorities agreeing to the modalities of signing an agreement between the State Bank of India and BNU, Lisbon, which would result in the return of the gold ornaments, was not forthcoming. The Portuguese authorities have recently suggested a further modified draft of the agreement

which is under examination.

Efforts to Increase European Quota

5321. SHRI G.S. BASAVARAJU:
SHRI SHANTILAL PATEL:
SHRIMATI BASAVARAJES-
WARI:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government are making efforts for enhancing the European quotas under the Generalised System of Preferences (GSP) for different products;

(b) if so, whether the Britain has responded favourably to India's request for inclusion of additional products under the European Economic Community's G.S.P. Scheme;

(c) whether India and UK have also agreed to cooperate in the establishment of joint ventures; and

(d) if so, assistance the UK has agreed to provide to India during 1989-90?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) and (b). In the meeting of the Indo-British Economic Committee held in New Delhi on 20-21st February, 1989, the Indian side suggested that UK should extend assistance for gaining better access for some of the export products in the European market under the Generalised Scheme Preferences (GSP). The UK side took note of the request of the Indian side for inclusion of additional products under the Community's GSP Scheme.

(c) and (d). Both sides agreed that there was considerable scope for establishing joint ventures based on capabilities available on either side. It was also agreed that